

**Minutes of the 22<sup>nd</sup> meeting of Central Advisory Committee held on 15<sup>th</sup> May, 2018**

The 22<sup>nd</sup> meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 15<sup>th</sup> May, 2018 at 5<sup>th</sup> Floor, FSSAI, FDA Bhawan, New Delhi. The list of participants who attended the meeting is at **Annexure-1**

The meeting began by welcoming the members of Central Advisory Committee. The proceedings commenced as per the agenda.

**Agenda No.1: Disclosure of Interest**

The members filled-in and submitted the Disclosure of Interest forms.

**Agenda 2: Confirmation of Minutes of the 19<sup>th</sup> CAC Meeting**

The minutes of the 21<sup>st</sup> CAC meeting were approved and adopted.

**Agenda 3: Action Taken Report**

1. The Action Taken Report on the minutes of the 21<sup>st</sup> CAC meeting held on 02.11.2017 was duly noted.
2. Jharkhand is requested to send the issues pertaining to milk adulteration so as to frame relevant FAQs.
3. The States/UTs were requested to expedite the disposal of PFA cases and keep FSSAI informed of the updates regularly.
4. States/UTs are requested to submit their inputs on the State Food Safety and Nutrition Index Parameters else FSSAI will bring out FSNI with the information/data available.

**Agenda No. 4: Proposal for Revision in the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011**

CEO, FSSAI briefed CAC members that taking into account the experience over the last 6 years of licensing and registration of food businesses, comprehensive Licensing and Registration Regulations and online portal (Food Safety Compliance System-FoSCoS) is proposed. The aim is to shift the focus from enforcing to enabling and building a culture of self-compliance, thereby building a sustainable and resilient food safety ecosystem.

Presentations on the proposed Regulation, IT platform FoSCoS and its live demo were made. CEO, FSSAI emphasized on the need to consider all aspects of the proposed Regulation in the light of the suggestions/views of all the States/UTs in detail and finalise development of online system (FoSCoS).



Advisor (Standards) briefed CAC members on Indian Food Verification and Registration System. This online system would facilitate FBOs to ensure whether the food products manufactured by them are in compliance with the Food Standards. This system would be integrated with online licensing system (FoSCoS) and will facilitate both FBOs and Licensing authorities.

States of Gujarat, Kerala, Tamil Nadu, Bihar, Telangana, Uttar Pradesh, Haryana, Punjab, Assam, Meghalaya and Chattisgarh appreciated the above mentioned changes/portals.

**Action Decided-**

- a) States/UTs to send the comments on the proposed changes in the Licensing/Registration regulations within a week.
- b) States/UTs to nominate a nodal officer for one day session in order to finalise the development of FoSCoS .
- c) Standards Division, FSSAI to hold a separate session with Food Industries on Indian Food Product Verification and Registration System.

**Agenda 5: State & District Level Steering Committee**

Director (RCD) requested Sikkim and Lakshadweep to take up the constitution of State level Steering and District Level Steering Committees at the earliest. Further, it was brought to notice of States that only 16 States/UTs have constituted DLSCs. Rest of the States were requested to constitute these committees on priority basis.

It was emphasized that regular meetings of State Level Steering and District Level Steering Committees must be convened wherein States/UTs may also invite representatives from FSSAI to attend the concerned meeting as special invitee apart from representatives from Consumer Organisations and Industry Associations.

**Action Decided-**

- a) Sikkim and Lakshadweep to constitute SLSCs.
- b) The States that have not yet constituted DLSCs are requested to expedite their constitution.

**Agenda 6: Grievance Redressal Mechanism "Food Safety Connect"**

Dir (RCD) informed CAC members that only few States are doing well in handling consumer grievances on "Food Safety Connect" portal while there is sizeable pendency noticed in most of the States/UTs. Grievance redressal in States/UTs like U.P., Karnataka, Maharashtra, Rajasthan, Haryana, Punjab and Delhi has been found to be dismal. All States/UTs were requested to undertake regular monitoring of redressal of grievances at the level of Commissioner of Food Safety.

The agenda was duly noted by the CAC members.



## **Agenda 7: Food Safety Compliance through Regular Inspections and Sampling (FoSCoRIS)**

Dir (RCD) briefed the agenda to CAC members and urged the States/UTs where hand-holding training has already been provided to implement FoSCoRIS at the earliest. CEO, FSSAI asked States/UTs to also nominate a nodal officer for FoSCoRIS.

## **Agenda 8: Inspection of Expired Licenses**

FSSAI had advised the Commissioners of Food Safety and Designated Officers to monitor the status of expired licenses on a monthly basis during round table conference held on 08.01.2018 with the State Health Secretaries. While some of the States/UTs have taken initiative in this regard, it was urged that all States/UTs to launch special drives for identification of FBOs with expired licenses.

The agenda was duly noted by CAC members

## **Agenda 9: Infrastructure for Sampling**

Dir (RCD) briefed the agenda to CAC members. CEO, FSSAI expressed the seriousness of this issue as pointed out by C&AG and requested States/UTs to evaluate the current status of infrastructure for sampling in their respective States/UTs.

### **Action Decided-**

- a) States/UTs to ensure adequate facility for storage of samples within 3 months.
- b) QA Division, FSSAI to draft guidelines on adequate infrastructure for sampling.

## **Agenda 10: Surveillance**

Director, RCD requested the States/UTs for ensuring implementation of effective Surveillance system and to submit their reports regularly to FSSAI HQ.

## **Agenda 11: Initiatives of FSSAI towards ease of doing Business**

The agenda regarding discontinuation of Physical Submission of Documents, Generation of Online FSSAI License and Registration and Integration of FLRS with PayGov for Online Payment Gateway were duly noted by the CAC members.

## **Agenda 12: Providing weightage in promotion to the employees having higher qualifications and qualified Food Analyst Examination.**

The agenda was briefed by Dir. RCD and was duly noted by the CAC members. QA Division to issue an advisory on the same.

## **Agenda 13: Food Safety Management System**

The agenda regarding Provisional Recognition of Auditing Agencies, Food Safety Audit and FSMS Food Industry Guides (Guidance Documents) to implement GMP/GHP Requirements were duly noted by the CAC members.



#### **Agenda 14: Safe and Nutritious Food**

CMSO, FSSAI briefed the agenda. She informed that a vast range of content has been developed. She requested States/UTs to reach their respective education departments with a proposal to incorporate/adopt the content into their curriculum. Most of the states have adopted the Snf@School initiative.

Efforts of Tamil Nadu, Chandigarh, Goa and Maharashtra in adopting snf@school were appreciated. Tamil Nadu has translated the content into their regional language (Pocket handbooks).

CMSO further briefed CAC members about other SNF initiatives such as SNF@Bhog, SNF@ workplace, Hygiene Rating and Responsible Place to Eat Scheme and Save Food Share Food Share Joy Initiative. States/UTs were impressed upon utilizing NHM funds for such IEC activities as well as funds available with FSSAI.

The agenda was duly noted by CAC members.

#### **Agenda 15: Food Safety Training and Certification (FoSTaC)**

CMSO, FSSAI briefed the agenda and informed that a provision of mandatory training of Food Safety Supervisor is being made in the revised Licensing Regulation and therefore the deadline of making the FoSTaC mandatory has been fixed on 31<sup>st</sup> December 2018. States/UTs were asked to take serious note of it and take up FoSTaC in their respective States/UTs. FSSAI would facilitate in providing training partners if needed be.

CEO, FSSAI appreciated the efforts made by the State of Bihar for successfully conducting Food Safety Supervisor training of food handlers involved in Mid-Day Meal Scheme.

#### **Action Decided-**

- a) States/UTs to nominate a senior officer as Nodal Officer for FoSTaC.
- b) States/UTs to conduct a meeting at the level of Commissioner of Food Safety and create an action plan for conducting trainings

#### **Agenda 16: Sample Testing and lab infrastructure**

Advisor, QA briefed CAC members about the status of strengthening of State Food Laboratories as well as Mobile Food Testing Lab (Food Safety on Wheels) in the country. States of Jharkhand, Bihar, Puducherry, Sikkim, Tripura, Arunachal Pradesh, Mizoram and Andaman & Nicobar Islands were requested to provide requisite information so as to strengthen the food testing laboratories. He further informed Most of the States/UTs are neither sending results of revalidation of NQMS (National Quality Milk Survey) nor any report of milk samples being done through EMAT.

CEO, FSSAI requested States/UTs to inspect labs which are in transition of upgradation, obtain NABL Accreditation within 1-2 years failure of which will lead to



de-recognition of the laboratories from list of FSSAI notified laboratories under section 43(1) & 43(2) of FSS Act, 2006.

Advisor (QA) informed CAC members about a nationwide Milk Quality Surveillance being initiated by M/s Vimta Labs, Hyderabad wherein qualitative and quantitative screening of milk samples is proposed with the help of Mobile Food Testing Lab (Food Safety on Wheels).

**Action Decided-**

- a) States/UTs to carry out Renovation Work, and provide requisite information to QA Division, FSSAI.
- b) States/UTs to share results of revalidation of NQMS and report of milk samples being done through EMAT.
- c) QA Division, FSSAI to carry out the exercise of de-recognition of labs without adequate infrastructure and facilities within 3 months.

**Agenda 17: Standards Developed by Food Authority**

The latest updates of Standards & Regulations notified since last CAC meeting held on 02 November, 2017 were noted by the members of CAC.

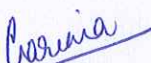
**Supplementary Agenda: Food Fortification**


CMSO, FSSAI briefed the agenda to CAC members and emphasized on the importance of engaging with MoWCD & MHRD for promoting food fortification both in safety net programmes and open markets.

**Action Decided-**

- a) States/UTs to nominate nodal officer for ensuring food fortification is carried out as per FSSAI Standards
- b) FFRC to develop food fortification index to measure the Performance of States/UTs in the area of food fortification.

The Meeting concluded with a vote of thanks to the Chair and all the Members present.

  
(Garima Singh)  
Director (Regulatory Compliance)

  
(Pawan Agarwal)  
CEO, FSSAI



The following members were present during the 22<sup>nd</sup> CAC Meeting held on 15<sup>th</sup> May, 2018 at FDA Bhawan, New Delhi:-

Sh. Ashish Bahuguna, Chairperson, FSSAI- Attended the meeting at the request of CEO, FSSAI and Chairman, CAC

**A. Members of CAC:-**

1. Sh. Pawan Agarwal, CEO, FSSAI- **Chairman, CAC**

**Commissioners of Food Safety from States/UTs:**

2. Sh. P.V. Narsinga Rao, Commissioner of Food Safety, Chhattisgarh
3. Sh. S.N. Misra, Commissioner of Food Safety, Delhi
4. Dr. H. G. Koshia, Commissioner of Food Safety, Gujarat
5. Dr. Abdul-Kabir-Dar, Commissioner of Food Safety, Jammu & Kashmir
6. Sh. M.G. Rajamanickam, Commissioner of Food Safety, Kerala

**Members from various fields (Private Members):**

7. Dr. Sushil Kumar, Chairperson, Scientific Committee
8. Sh. B. K. Misra, Consumer Online Foundation
9. Ms. Nirupama Sharma, Secretary General, Infant and Young Child Nutrition Council of India,
10. Sh. D V. Malhan, Executive Secretary, All India Food Processors Association
11. Sh. T.P. Rajendran, Former ADG (PP), ICAR
12. Sh. S.S. Marwaha, Coordinatrn Centre for Applied Agriculture

**Representatives from States/UTs:**

13. Dr. P. Manjari, Director (Food Safety) Andhra Pradesh
14. Sh. L.R. Nampui, Designated Officer (HQ), Assam
15. Dr. V. P. Singh, Dir- in- Chief, Bihar
16. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
17. Dr. Ashwani Dewanjan (A.C.), Chattisgarh
18. Dr. D. K. Sharma, Joint Commissioner (Food), Haryana
19. Sh. L. D. Thakur, Designated Officer, Himachal Pradesh
20. Sh. Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
21. Dr. Srinivasa Gowda, Joint Food Safety Commissioner, Karnataka
22. Sh. Arvind Pathrol, Sr. Food Inspector, Madhya Pradesh
23. Sh. G.S.Parlikar, Assistant Commissioner, Maharashtra

24. Sh. Sanajaoba Meitei, Food Analyst, Manipur
25. Sh. O.D. Sangma, Assistant Commissioner, Meghalaya
26. Sh. Ashok Kumar, Public Analyst, Punjab
27. Dr. R.P. Mathur, Additional Director (RH), Rajasthan
28. Dr. K. Vanaja, Director & Additional Commissioner, Tamil Nadu
29. Dr. K. Shankar, Director, Telangana
30. Sh. R. S. Rawat, Designated Officer, Uttarakhand
31. Sh. V.K. Pandey, Assistant Commissioner-HQ (Food), Uttar Pradesh
32. Sh. Ashok Kumar, Assistant Commissioner-Meerut (Food), Uttar Pradesh

**B. Invitees from Ministries/ Departments:-**

33. Sh. Prabhat K. Singh, Under Secretary, Ministry of Health and Family Welfare
34. Sh. Ashutosh Agarwal, Deputy Director, Ministry of Consumer Affairs
35. Sh. Rahul Sharma, JSO, Ministry of Consumer Affairs
36. Sh. S.K. Newar, Deputy Director, Ministry of Micro, Small and Medium Enterprises
37. Ms. Shimla, Assistant Director, Ministry of Micro, Small and Medium Enterprises
38. Sh. Minhaj, Joint Secy, Ministry of Food Processing Industries
39. Sh. K.M.S. Khaur, Department of Food and Public Distribution

**C. FSSAI Officials:-**

40. Mrs. Madhavi Das, Chief Management Services Officer
41. Sh. Kumar Anil, Advisor (Standards)
42. Sh. Sunil Bakshi, Advisor (Codex)
43. Dr. N. Bhaskar, Advisor (QA)
44. Ms. Garima Singh, Director, (Regulatory Compliance)
45. Ms Suneeti Toteja, Director (Imports/Fortification)
46. Dr. Rubeena Shaheen, Director (FSMS)
47. Sh. Raj Singh, Head (PC&GA)
48. Sh. Rajesh Singh, Director, Eastern Region
49. Sh. A K Chanana, Head(IT), CITO
50. Sh. Parveen Jargar, Joint Director, (Regulatory Compliance)
51. Sh. Daya Shankar, Joint Director, (Regulatory Compliance)
52. Dr. A.C. Mishra, Joint Director, (Standards)
53. Mr. Sanjeev Kumar, DD(RCD)
54. Ms. Pritha Ghosh, Deputy Director (Training)
55. Sh. Karthikeyan, AD (Regulations/CODEX)
56. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)



57. Sh. Akhilesh Gupta, AD (Regulatory Compliance)
58. Sh. Virender Kumar, AD (Regulatory Compliance)
59. Sh. Madan Mohan, AD (Regulatory Compliance)
60. Smt. Remya, AD (Regulatory Compliance)
61. Sh. A. Rastogi, AD (Surveillance)
62. Ms. Monika Puniya, AD (Nutrition)
63. Sh. Ravindra Kumar, AD (PC& GA)
64. Ms. Archana Tiwari, Sc-IV(QA)

\* Mistakes in the spelling of any name are unintentional and are regretted.



**Action Points emerging from the meeting:**

Based on the discussions held during the meeting, the following action points emerged:

**A. Action points for States/UTs:-**

1. Jharkhand to send the issues pertaining to milk adulteration so as to frame relevant FAQs.
2. States/UTs to expedite the disposal of PFA cases and keep FSSAI informed of the updates regularly.
3. States/UTs are to submit their inputs on the State Food Safety and Nutrition Index Parameters
4. States/UTs to send the comments on the proposed changes in the Licensing/Registration regulations within a week.
5. States/UTs to nominate a nodal officer for one day session in order to finalise the development of FoSCoS.
6. Sikkim and Lakshadweep to constitute SLSCs.
7. The States that have not yet constituted DLSCs to expedite their constitution.
8. States/UTs to undertake regular monitoring of redressal of grievances at the level of Commissioner Food Safety
9. States/UTs to nominate a nodal officer for FoSCoRIS, FoSTaC & Food Fortification.
10. States/UTs to launch special drives for identification of FBOs with expired licenses.
11. States/UTs to ensure adequate facility for storage of samples within 3 months.
12. States/UTs to conduct a meeting at the level of Commissioner of Food Safety and create an action plan for conducting trainings under FoSTaC.
13. States/UTs to carry out Renovation Work, and provide requisite information w.r.t strengthening of labs to QA Division, FSSAI.
14. States/UTs to share results of revalidation of NQMS and report of milk samples being done through EMAT.

**B. Action points for FSSAI:-**

1. RCD to conduct a one-day session with States'/UTs' nodal officers in order to finalise the development of FoSCoS.
2. Standards Division, to hold a separate session with Food Industries on Indian Food Product Verification and Registration System.



3. QA Division to carry out the exercise of de-recognition of labs within 3 months.
4. FFRC to develop food fortification index to measure the Performance of States/UTs in the area of food fortification.
5. QA Division to draft guidelines on adequate infrastructure for sampling.